

(2018) 02 DEL CK 0641

In the Delhi High Court

Case No : Civil Writ Petition No. 1865 Of 2018

Jagdish Sharma

APPELLANT

Vs

Central Information Commission And Anr.

RESPONDENT

Date of Decision : 27-02-2018

Acts Referred:

Citation : (2018) 02 DEL CK 0641

Hon'ble Judges : Rajiv Shakdher, J

Bench : Single Bench

Advocate : Pratap Sahani

Final Decision : Disposed Of

Judgement

Rajiv Shakdher, J

CM No.7770/2008

1. Allowed subject to all just exceptions.

W.P.(C) 1865/2018

2. The only grievance that the petitioner has that his appeal, which is pending before respondent no.1/Central Information Commission (CIC) has not been disposed of for almost 10 months, now.

3. In these circumstances, respondent no.1/CIC is directed to look into the matter and dispose of the petitioner's appeal as expeditiously as possible, though, not later than 10 weeks from today.

4. The writ petition is disposed of accordingly.